

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

**Petition Nos. 22/GT/2017**

**Date: 14.7.2017**

To,

The Director (Power Regulation)  
Bhakhra-Beas Management Board  
Sector 19-B Madhya Marg,  
Chandigarh-160019

Sir,

Subject: Approval of tariff for BBMB hydro generation project for the period 2014-19

Ref.: Commission's letter dated 22.6.2017

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In continuation with the letter dated 22.6.2017 and with reference to the subject mentioned above, I am directed to request you to further clarify the following information on affidavit, latest by 21.7.2017, with copy to the respondents:

- (i) The details of the norms along with justification for the additional capital expenditure claimed under the heading "As per BBMB norms";
- (ii) Details of additional capital expenditure claimed for security/ safety purpose under relevant regulations along with supporting documents;
- (iii) The claim for all assets (except R&M expenditure) under Regulation 14 (3) (vii) of the 2014 Tariff Regulations shall be justified or the claim may be modified as per relevant provisions of regulations;
- (iv) Details/ justification for expenditure claimed under the heading "wrong booking";
- (v) Details/ justification for expenditure claimed under the heading "capital maintenance";
- (vi) Submit a comprehensive plan for the additional capital expenditure claimed towards construction of new residential buildings, renovation of existing buildings etc., for the period 2014-19 with justification;
- (vii) Submit year-wise O&M expenses for the period 2008-14 along with following details:
  - i. Certification by the Auditor that the O&M data and its break-up under various heads is based on the balance sheets or submitted forms to be certified by the Auditor;
  - ii. In case there is an annual increase in O&M expenses under a given head which is in excess of 20% compared to previous year, the same shall be explained with justification;
  - iii. Details of expenditure creditable to Power wing under the head "Others".
- (viii) Details of the amount indicated under the heading "Revenues/ Recoveries";
- (ix) Details of arrears and prior period adjustments included in the O&M expenses for the period 2008-14, if any, pertaining to period prior to the 2008-09 shall be mentioned separately in the following format:

Sl. No.	Year during the period 2008-14 in which arrear/ prior period adjustments have been made	Year to which this arrear and prior period adjustment pertains	Amount of arrear/ prior period adjustment ( <i>₹ in lakh</i> )
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- (x) Details of abnormal expenses, if any, separately;
- (xi) Future provisions to period beyond 2013-14 as regards employee cost or any other head during 2008-14 towards wage revision/ arrears or for any other reason shall be submitted separately.

2. The above information shall be filed within the due date mentioned above. No request for further extension of time shall be entertained for any reason whatsoever.

**-Sd/-**  
B. Sreekumar  
Deputy Chief (Law)